

(3)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

CIVIL MISC. CONTEMPT APPLICATION NO.28 OF 2006.  
IN

ORIGINAL APPLICATION NO.239 OF 2005.  
ALLAHABAD THIS THE 16<sup>TH</sup> DAY OF OCTOBER, 2006.

**HON'BLE DR. G.C. SRIVASTAVA, V.C.**  
**HON'BLE MR. A.K. BHATNAGAR, J.M**

Rajeev Kumar Shukla  
Son of late Smt. Prema Devi  
Resident of House No.60/69, Naughara, Kanpur Nagar.

.....Applicant.  
(By Advocate: Sri K.N Yadav)

Versus.

Ashish Kumar  
Works Manager (Personal)  
Govt. of India, Min of Def.  
Ordnance Equipment Factory,  
Kanpur Nagar-200001.

.....Respondents

(By Advocate: Sri R.K. Tewari)

**O R D E R**

By HON'BLE DR. G.C. SRIVASTAVA, V.C.

None for the applicant. Sri R.K. Tewari counsel for the respondents has filed an affidavit stating that the order passed by this Tribunal in O.A. No.239/05 has already been implemented by the respondents by passing a detailed and speaking order on 6.5.2005. A copy of this order has been placed on record as Annexure CA-1.

2. In view of this, we are of the considered view that there is no wilful disobedience or non-compliance of the Tribunal's order and contempt petition does not lie and accordingly the same is dismissed. Notices issued are discharged.

✓  
Member-J

Gorat  
Vice-Chairman.

Manish/-